

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 22nd DAY OF MARCH, 1995

Review Application No. 14/2/95

In

Original Application No. 1242 of 1992

HON. MR. JUSTICE B.C. SAKSENA, V.C.  
HON. MR. K. MUTHUKUMAR, MEMBER (A)

Mohd. Khalil, son of late Mohd. Sabir  
(Diesel Asstt. N.E Loco Shed Chunar)  
resident of 10 Tej Bahadur Sapru Road,  
Civil Lines, Allahabad.

.... Applicant

BY ADVOCATE SHRI A.S. DIWAKAR

Versus

1. Union of India, through the Secretary  
Ministry of Railways, Rail Bhawan, New Delhi
2. Divisional Mechanical Engineer  
Northern Railway, Allahabad
3. Senior Divisional Mech. Engineer  
Northern Railway Allahabad
4. Additional Divisional Manager,  
Northern Railway Allahabad

.... Respondents

ORDER

JUSTICE B.C. SAKSENA, V.C.


This review petition is directed against our judgment dated 14.12.94 passed in O.A. No. 1424/92. No new grounds have been taken in support of the review petition. All these pleas have been raised and duly considered in our judgment passed in the O.A. No error apparent on the face of the record is pointed out. As a matter of fact, the grounds in the review petition are directed to show that the


Bel

:: 2 ::

conclusions of facts and law are incorrect. The review petition <sup>is</sup> ~~does~~ not maintainable for the said purpose.

2. The review application is accordingly misconceived and is liable to be dismissed and is accordingly dismissed.

  
( K. MUTHUKUMAR )  
MEMBER (A)

  
( B.C. SAKSENA )  
VICE CHAIRMAN

Dated: 22nd March, 1995